



## CONCLAVE ON TECHNOLOGY AND JUDICIAL EDUCATION



*Conclave inauguration: 11:30 am*  
*Venue : Chintan Bhawan, Gangtok*

### Aims and Objectives

#### CONFERENCE-I

##### 1. National Conference on Technology for Transformation of Indian Judiciary.

Organised by the **High Court of Sikkim**

- Promote integration of **digital technologies** in judicial processes and court administration.
- Strengthen **e-Courts initiatives** and digital case management system.
- Road map for mandatory e-filing, removing barriers, and adopting user friendly e-filing module.
- Encourage adoption of **AI, data analytics, block chain, and cyber security tools** in justice delivery.
- Restructure business process engineering, model rules for the State.
- Develop a roadmap for **paperless Courts and virtual hearings.**

#### CONFERENCE-II

##### 2. Conference of Commonwealth Judicial Educators in the Digital Age

Organised by Sikkim Judicial Academy under the aegis of the High Court of Sikkim  
in association with Commonwealth Legal Education Association (CLEA)

- Create a platform for **Commonwealth judicial educators** to exchange best practices in digital judicial education.
- Discuss innovative **e-learning methodologies and virtual judicial training modules.**
- Share experiences on integrating **technology into judicial curriculum development.**
- Promote cross-border cooperation in developing **digital competency standards for Judges.**
- Strengthen network among **Commonwealth Judicial Academies and Institutions.**
- Address ethical considerations in the use of **AI and digital tools in adjudication.**
- Encourage collaborative research on the future of judicial education in a technology-driven world.



# Conference Inauguration

**Friday 1<sup>st</sup> May, 2026**

**Plenary Inaugural Session : 11:30 am**

**Venue: Chintan Bhawan, Gangtok**

Opening Remarks

**Hon'ble Mr. Justice Bhaskar Raj Pradhan**  
**Judge, High Court of Sikkim and Chairman, Computer Committee**

Presidential Address

**Hon'ble Mr. Justice A. Muhamed Mustaque**  
**Chief Justice, High Court of Sikkim**

Felicitation Address

**Mr. R. Venkataramani**  
**Attorney General of India**

Special Address

**Hon'ble Mr. Justice Rony James Govinden**  
**Chief Justice, Supreme Court of Seychelles**

Keynote Address

**Hon'ble Mr. Justice J.K. Maheshwari**  
**Judge, Supreme Court of India**

Executive Address by

**Mr. P.S. Tamang (Golay)**  
**Hon'ble Chief Minister of Sikkim**  
**(Guest of Honour)**

***Inauguration of Conference and Declaration of Sikkim State as paperless Judiciary and Inaugural Address by***

**Hon'ble Mr. Justice Surya Kant, Chief Justice of India, Supreme Court**

Concluding Remarks

**Hon'ble Mrs. Justice Meenakshi Madan Rai**  
**Judge, High Court of Sikkim**

In the presence of

**Advocate General, Sikkim and Presidents of the Bar Associations of Sikkim**



## Conference – I

Venue: Chintan Bhawan

Hon'ble Chief Justices, Computer Committee Chairpersons and Central Project Coordinators  
**(DAY-1)**



TIMING(S)	SPEAKER(S)	SESSION(S)
2.00 PM to 3.30 PM	<p>Chair: Hon'ble Mr. Justice J.K Maheshwari, Judge, Supreme Court of India</p> <p>Co-chair: Hon'ble Mr. Justice Sandeep Mehta, Judge, Supreme Court of India</p> <p>and</p> <p>Hon'ble Mr. Justice S.V. Bhatti, Judge, Supreme Court of India</p> <p><u>Panel for discussion:</u></p> <ol style="list-style-type: none"><li>1. Hon'ble Mrs Justice Dr. Anita Sumanth, Judge, The High Court of Judicature at Madras</li><li>2. Hon'ble Mr. Justice Saumitra Dayal Singh, Judge, Allahabad High Court</li><li>3. Hon'ble Mr. Justice Mohamed Nias C.P., High Court of Kerala</li></ol> <p><u>Moderator:</u></p> <p>Hon'ble Mr. Justice Suraj Govindaraj, Judge, Karnataka High Court</p>	<p>Session - I</p> <p><b>Roadmap for Mandatory e-Filing</b></p> <ul style="list-style-type: none"><li>• User centric design and access to justice and trust.</li><li>• Discussion with the Chief Justices and Chairperson of Computer Committee.</li><li>• <b><u>A phased, structured, consultative approach is critical.</u></b></li><li>• A <b>comparative analysis of e-Filing modules</b> is best structured around usability, workflow simplicity, integration depth, and stakeholder experience.</li></ul>
<b>TEA BREAK (15 MINS)</b>		



3.45 PM to 5.15 PM

**Chair: Hon'ble Mr. Justice R. Mahadevan, Judge, Supreme Court of India**

**Co-Chair: Hon'ble Mr. Justice Vijay Bishnoi, Judge, Supreme Court of India  
and  
Hon'ble Mr. Justice Arun Bhansali, Chief Justice, High Court of Judicature at Allahabad**

**Panel for discussion:**

- 1. Hon'ble Mr. Justice Atul Sreedharan, Judge, High Court of Judicature at Allahabad**
- 2. Hon'ble Mr. Justice Ravindra Maithani, Judge, Uttarakhand High Court**
- 3. Hon'ble Hon'ble Mr. Justice Sanjeev S. Kalgaonkar, Judge, High Court of Madhya Pradesh**

**Moderator:**

**Hon'ble Mr. Justice Anjani Mishra, Former Judge and Vice Chairman, e-Committee, Supreme Court of India**



**Session - II**

**Rule, Process Alignment, and Re-engineering**

From digitalization to re-engineering, establishing institutional vision.

For **mandatory e-Filing to replace physical institution registers**, the most critical reform is to ensure that all statutory registers are auto-generated from structured metadata captured at the time of filing.

This avoids:

- Manual register writing;
- Registry-level duplication;
- Post-scrutiny data entry;
- Inconsistent cause-title indexing;
- Intelligent Listing;

**Evening: cultural program followed by dinner at 07.00 p.m.**



**Conference – I**  
**Venue: Chintan Bhawan**



**Hon'ble Chief Justices, Computer Committee Chairpersons and Central Project Coordinators**  
**(Day 2)**

TIMING(S)	SPEAKER(S)	SESSION(S)
9.30 AM to 11:00 AM	<p>Chair: Hon'ble Mr. Justice Soumen Sen, Chief Justice, High Court of Kerala</p> <p>Co Chair: Hon'ble Mr. Justice G.S. Sandhawalia, Chief Justice, High Court of Himachal Pradesh</p> <p><u>Panel for discussion:</u></p> <p>1. Hon'ble Mr. Justice Debangsu Basak, Judge, Calcutta High Court</p> <p>2. Hon'ble Mr. Justice Vivek Rusia, Judge, High Court of Madhya Pradesh</p> <p>3. Hon'ble Mr. Justice Ananda Sen, Judge, Jharkhand High Court</p> <p><u>Moderator:</u></p> <p>Hon'ble Mr. Justice Suman Shyam, Judge, Bombay High Court</p>	<p><b>Session- III</b></p> <p><b><u>Why Blockchain for Judicial Administration?</u></b></p> <p>Judicial administration currently depends on:</p> <ul style="list-style-type: none"><li>• Manual registers</li><li>• File movement tracking</li><li>• Process service logs</li><li>• Certified copy issuance</li><li>• Evidence custody chain</li></ul> <p>All of which are:</p> <ul style="list-style-type: none"><li>• Tamper-prone</li><li>• Audit-intensive</li><li>• Registry-dependent</li><li>• Time-consuming</li></ul> <p>Blockchain introduces:</p> <ul style="list-style-type: none"><li>• Immutable time-stamping</li><li>• Distributed verification</li><li>• Tamper-evident records</li><li>• Automated audit trail</li></ul>

**TEA BREAK (15 MINS)**



11:15 AM – 12:45 PM

**Chair: Hon'ble Mrs. Justice Sunita Agarwal, Chief Justice, High Court of Gujarat**

**Co-chair: Hon'ble Mr. Justice M. Sundar, Chief Justice, High Court of Manipur**

**Panel for Discussions**

**1. Hon'ble Mr. Justice Michael Zothankhuma, Judge, Gauhati High Court**

**2. Hon'ble Dr. Justice Pushendra Singh Bhati, Judge, Rajasthan High Court**

**3. Hon'ble Mr. Justice Nikhil S. Kariel, Judge, Gujarat High Court**

**Moderator:**

**Hon'ble Mr. Justice Anoop Chitkara, Judge, High Court of Punjab and Haryana**



**Session - IV**

**Where AI Can Be Safely Introduced First.**

AI should initially support:

- Registry functions
- Case-flow management
- Filing scrutiny
- Document handling
- Scheduling and listing
- Recording witness testimony
- To what extent AI can be used in the judging process.

01.00 PM – 01.30 PM

**Closing Plenary and Lunch  
Venue: Chintan Bhawan, Gangtok**



**Conference – II**  
**Venue: Samman Bhawan, Gangtok.**  
**Judicial Academy Presidents, Directors and Commonwealth Law Academic Experts**  
**(DAY 1)**



TIMING(S)	SPEAKER(S)	SESSION(S)
<p style="text-align: center;"><b>2:00 PM – 3:30 PM</b></p>	<p>Chair: Hon’ble Mr. Justice Sanjay Karol, Judge, Supreme Court of India</p> <p>Co-chair: Hon’ble Mr. Justice Prashant Kumar Mishra, Judge, Supreme Court of India</p> <p style="text-align: center;">and</p> <p>Hon’ble Mr. Justice Satish Chandra Sharma, Judge, Supreme Court of India</p> <p><u>Panel for discussion:</u></p> <ol style="list-style-type: none"> <li>1. Hon’ble Mr. Justice Hamarsan Singh Thangkhiew, Meghalaya High Court</li> <li>2. Hon’ble Mr. Justice Raghunandan Rao, Judge, Andhra Pradesh High Court</li> <li>3. Hon’ble Dr. Justice Sanjeeb Kumar Panigrahi, Judge, Orissa High Court</li> <li>4. Mr. Rajeev Amarasuriya, President, Bar Association of Sri Lanka (BASL)</li> </ol> <p><u>Moderator</u></p> <p>Hon’ble Mr. Justice Gopinath P., Judge, Kerala High Court.</p> <p>Dr. Richa Chaudhary, Dean , SGT University.</p>	<p style="text-align: center;"><b>Session - I</b></p> <p style="text-align: center;"><u>Virtual Court Management: Challenges and Best Practices</u></p> <p style="text-align: center;"><b>Key Themes:</b></p> <ul style="list-style-type: none"> <li>• Transition from physical to hybrid/virtual courts.</li> <li>• Case-flow management in digital environments.</li> <li>• Ensuring procedural fairness and natural justice online.</li> <li>• Cyber security, data protection, and privacy concerns.</li> <li>• Access to justice and digital divide issues.</li> <li>• Judicial demeanor and authority in virtual settings.</li> </ul> <p style="text-align: center;"><b>Outcome:</b></p> <p>Identify common challenges across Commonwealth jurisdictions and explore practical solutions and institutional models.</p>
<b>TEA BREAK (15 MINS)</b>		



3:45 PM – 5:15 PM

**Chair: Hon'ble Mr. Justice Ujjal Bhuyan, Judge, Supreme Court of India**

**Co-chair: Hon'ble Mr. Justice N. Kotiswar Singh, Judge, Supreme Court of India**

**Panel for discussion:**

**1. Hon'ble Mr. Justice Anil K. Narendran, Judge, Kerala High Court**

**2. Hon'ble Mr Justice Vinit Kumar Mathur, Judge Rajasthan High Court**

**3. Hon'ble Mr. Justice Sabyasachi Bhattacharyya Judge, Calcutta High Court**

**Moderators**

**Hon'ble Mrs. Justice Jyotsna Rewal Dua, Judge, Himachal Pradesh High Court**

**Dr. Saleena K Basheer, Dean, Jamia Hamdard**



**Session - II**

**Designing Interactive Methodology in Judicial Training**

**Key Themes:**

- Moving beyond lecture-based pedagogy
- Use of simulations, problem-based learning, and role-play
- Digital tools for engagement (polling, breakout rooms, AI-assisted learning)
- Peer learning across jurisdictions
- Measuring training impact and judicial performance

**Outcome:**

Develop adaptable, technology-enabled teaching methodologies suited to adult judicial learners.

**Evening : Cultural programme followed by Dinner at 07.00 p.m.**

**Venue : Mayfair Hotel, Gangtok**



**Conference – II**  
**Venue: Samman Bhawan, Gangtok.**  
**Judicial Academy Presidents, Directors and Commonwealth Law Academic Experts**  
**(Day 2)**



TIMING(S)	SPEAKER(S)	SESSION(S)
<p style="text-align: center;"><b>9:30 AM – 11:00 AM</b></p>	<p>Chair: Hon’ble Mr. Justice Rony James Govinden, Chief Justice, Supreme Court of Seychelles</p> <p>Co-chair: Hon’ble Mr. Justice A.H.M.D. Nawaz, Judge, Supreme Court of Sri Lanka</p> <p>Mr. R. Venkataramani, Attorney General for India</p> <p><u>Panel for discussions</u></p> <p>1 Hon’ble Mrs. Justice Prathiba M. Singh, Judge, High Court Delhi</p> <p>2. Hon’ble Mrs. Justice Moushumi Bhattacharya, Judge, High Court for the State of Telangana</p> <p>3. Mrs. Aishwarya Bhati, Additional Solicitor General, Supreme Court</p> <p>4. Prof. E. Kofi Abotsi, Dean, UPSA Law School, Executive Member, CLEA, (online)</p> <p><u>Moderators:</u></p> <p>Hon’ble Mr. Justice Somasekhar Sundaresan, Judge, Bombay High Court</p> <p>Ms. Meera Furtado, General Secretary, CLEA and Head of Business and Humanities, International Study Centre, University of Sussex, United Kingdom</p>	<p style="text-align: center;"><b>Session - III</b></p> <p style="text-align: center;"><u>Curriculum Globalization and Transnational Law</u></p> <p style="text-align: center;"><b>Key Themes:</b></p> <ul style="list-style-type: none"> <li>• Increasing cross-border legal issues (commerce, cybercrime, environment, human rights)</li> <li>• Harmonization of principles within Commonwealth jurisdictions</li> <li>• Comparative constitutionalism</li> <li>• Integrating international law into domestic judicial education</li> <li>• Judicial dialogue and citation across borders</li> </ul> <p style="text-align: center;"><b>Outcome:</b></p> <p>Re-imagine judicial curricula to reflect globalization while preserving constitutional identity and local legal culture.</p>
	<p><b>TEA BREAK (15 MINS)</b></p>	



11:15 AM – 12:30 PM

**Chair: Hon'ble Mr. Justice M.S. Ramachandra Rao, Chief Justice, High Court of Tripura**

**Co Chair: Hon'ble Mr. Justice Manoj Kumar Gupta, Chief Justice, High Court of Uttarakhand**

**Panel for discussion:**

**1. Hon'ble Mr. Justice P. Sam Koshy, Judge, High Court for the State of Telangana**

**2. Hon'ble Mr. Justice D. K. Singh, Judge, Karnataka High Court**

**3. Hon'ble Dr. Justice Kauser Edappagath, Judge, High Court of Kerala**

**3. Barrister Prashanta Barua, Barrister-at-Law, U.K. and Executive Member, CLEA**

**4 Professor Stephanie Laulhe Shaelou, Professor of European Law and Reform (online)**

**Moderators:**

**Hon'ble Mrs. Justice Shoba Annamma Eapen, Judge, Kerala High Court**

**Dr. Giri Sankar S.S., Vice President, CLEA ASIA**

01.00 PM – 02.00 PM

**Closing Plenary and Lunch  
Venue : Chintan Bhawan, Gangtok**

**Session IV**



**Digital Challenges in Judicial Education: Cooperation across the Commonwealth.**

**Key Themes:**

- Technology infrastructure disparities
- Shared digital repositories and learning platforms
- AI in judicial research and training
- Ethical frameworks for technology use in courts
- Institutional cooperation among Commonwealth judicial academies

**Outcome:**

Formulate a roadmap for collaborative digital platforms, faculty exchange, and knowledge-sharing mechanisms.



# Closing Plenary

Venue: Chintan Bhawan, Gangtok

01:00 pm onwards

**Saturday, 2<sup>nd</sup> May, 2026**

Welcome address

**Mr. Tashi Rapten Barfungpa**  
President, Bar Association of Sikkim  
(High Court and Subordinate Courts)

Observations

**Professor (Dr.) S. Sivakumar**  
President, Commonwealth Legal Education Association

Reflections

**Hon'ble Mr. Justice Bhaskar Raj Pradhan**  
Judge, High Court of Sikkim

Key takeaways

**Hon'ble Mrs. Justice Meenakshi Madan Rai**  
Judge, High Court of Sikkim

Special Address

**Hon'ble Mr. Justice A.H.M.D. Nawaz**  
Judge, Supreme Court of Sri Lanka

Valedictory address

**Mr. Om Prakash Mathur**  
Hon'ble Governor, Sikkim

Acknowledgement and gratitude

**Mrs. Sonam Denka Wangdi**  
Central Project Coordinator, High Court of Sikkim

.....